

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3300/2016

(Arising out of impugned final judgment and order dated 22-09-2015 in CRLAP No. 837/2010 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BHAGWAN DAS

Respondent(s)

Date : 21-10-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Ajay Kumar Pandey, Adv.
Mr. Divyansh Rai, Adv.
Mr. Sandeep Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The respondent is present in-person in Court today. He has prayed for appointment of a lawyer to argue the case on his behalf. We request the Supreme Court Legal Services Committee to appoint a lawyer to argue the case on his behalf.

List after three weeks.

(JAYANT KUMAR ARORA)
COURT MASTER

(PRADEEP KUMAR)
COURT MASTER